

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(UNDER REGULATION 8 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF
INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS)
REGULATIONS, 2016)

29.04.2019

FROM

Sanchit Sales Private Limited,
First Floor, Old No. 47, New No. 95,
Iyyappa Chetty Street, First Floor
Chennai 600001.

To

Mr. Arumugam
Interim Resolution Professional,
No. 1/56 Market Road (Devi Stores Upstairs)
Kelambakkam,
Chennai 603103

SUBJECT: SUBMISSION OF CLAIM AND PROOF OF CLAIM.

SIR,

SANCHIT SALES PRIVATE LIMITED, HEREBY SUBMITS THIS CLAIM IN RESPECT OF THE CORPORATE INSOLVENCY RESOLUTION PROCESS OF M/S HAMSINI FOUNDATIONS PRIVATE LIMITED THE DETAILS FOR THE SAME ARE SET OUT BELOW:

RELEVANT PARTICULARS		
1.	NAME OF THE FINANCIAL CREDITOR	SANCHIT SALES PRIVATE LIMITED.
2.	IDENTIFICATION NUMBER OF THE FINANCIAL CREDITOR	U51103TN2005PTC095595 (ANNEXED HEREIN IS



For SANCHIT SALES PRIVATE LIMITED

Suresh Pali
Director

RELEVANT PARTICULARS	
	THE COPY OF THE MASTER DATA OF SANCHIT SALES PRIVATE LIMITED) ANNEXED AS ANNEXURE I
3. ADDRESS AND EMAIL ADDRESS OF THE FINANCIAL CREDITOR FOR CORRESPONDENCE	FIRST FLOOR, OLD NO.47 NEW NO.95 IYYAPPA CHETTY STREET CHENNAI - 600001 SANCHITSTEELSALES@G MAIL.COM.
4. TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE	RS.6,84,39,273/- (RUPEES SIX CRORES EIGHTY FOUR LAKHS THIRTY NINE THOUSAND TWO HUNDRED AND SEVENTY THREE ONLY), WHICH INCLUDES INTEREST AT THE RATE OF 2.5% PER MONTH. A WORKING NOTE IN THIS REGARD IS ANNEXED HEREIN AS ANNEXURE II
5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. A MEMORANDUM OF UNDERSTANDING DATED 29.01.2015 EXECUTED BY AND BETWEEN P DOT G CONSTRUCTIONS (P) LTD, M/S HAMSINI



For SANCHIT SALES PRIVATE LIMITED

Sami P. Ch
Director

RELEVANT PARTICULARS

FOUNDATIONS PVT.
LTD AND SANCHIT
SALES PRIVATE
LIMITED, S.S.P.
INDUSTRIES (P) LTD.
ANNEXED HEREIN AS
ANNEXURE III

2. A COPY OF THE
SIXTH ANNUAL
REPORT ON THE
AFFAIRS OF M/S
HAMSINI
FOUNDATIONS
PRIVATE LIMITED
ALONG WITH THE
AUDITED STATEMENT
OF ACCOUNTS
PERTAINING TO THE
YEAR 2016 WHICH WAS
RATIFIED BY SIGNED
BY A DIRECTOR OF M/S
HAMSINI
FOUNDATIONS
PRIVATE LIMITED ON
30.09.2016 CLEARING
REFLECTING THE DEBT
DUE TO SANCHIT
SALES PRIVATE
LIMITED ANNEXED
HEREIN AS ANNEXURE
IV



For SANCHIT SALES PRIVATE LIMITED

Sunil Pal
Director

RELEVANT PARTICULARS		
		<p>3.BALANCE CONFIRMATION PERTAINING TO THE FOLLOWING YEARS</p> <p>a) 01.04.2015- 31.03.2016 b) 01.04.2016- 31.03.2017 c) 01.04.2017- 31.03.2018</p>
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>THE LOAN WAS ORIGINALLY GIVEN TO M/S. HAMSINI FOUNDATIONS PRIVATE LIMITED IN VIEW OF THE MEMORANDUM OF UNDERSTANDING DATED 29.01.2015 ENTERED BETWEEN THE PARTIES. M/S SANCHIT SALES PRIVATE LIMITED ADVANCED A TOTAL SUM OF RS 2,02,00,000/- (RUPEES TWO CRORES AND TWO LAKHS ONLY) ON 29.01.2015. ON RECEIPT OF THE SAID SUM OF MONEY M/S HAMSINI FOUNDATIONS PRIVATE LIMITED ISSUED 4 POST DATED CHEQUES OF RS.50,00,000/- (RUPEES FIFTY LAKHS ONLY) AND 4 BLANK PROMISSORY</p>



For SANCHIT SALES PRIVATE LIMITED

Sunil Palvi
Director